



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Judicial Administration Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Srinagar, the 19<sup>th</sup> of October, 2018

**SRO 472** .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, services of Shri Abdul Qayoom Mir, Public Prosecutor, Kupwara appointed vide notification SRO 143 dated 14-05-2015, are dispensed forthwith.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government  
Dated: 19 -10-2018.

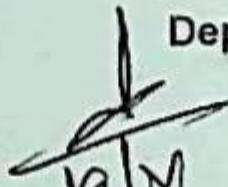
NO: LD(A) 2009/52

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Kupwara.
5. Deputy Commissioner, Kupwara.
6. Director Litigation, Kashmir.
7. Sr Superintendent of Police, Kupwara.
8. Private Secretary to Hon'ble Advisor Incharge, Law and Justice for information of the Hon'ble Advisor.
9. Chief Prosecuting Officer, Kupwara. He is requested to look after the work of the office of Public Prosecutor, Kupwara till suitable arrangement is made.
10. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
11. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
12. Shri Abdul Qayoom Mir, Advocate Kupwara.
13. SRO section, Department of LJ&PA (w. 7. s. c).
14. Concerned file.

  
(Ashish Gupta)

Deputy Legal Remembrancer

  
19/10